GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:3322 ANSWERED ON:13.12.2012 RECOMMENDATIONS OF COMMITTEE

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Dharmshi Shri Babar Gajanan; Singh Shri Dushyant; Yadav Shri Dharmendra

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the high powered Committee on Allocation of Natural Resources has suggested to the Government to amend the Easement Act to remove 'water' from the definition of private property under the Constitution;
- (b) if so, whether the Union Government has circulated the aforesaid report among the State Governments;
- (c) if so, the reaction of the State Governments thereto;
- (d) whether there is any proposal to amend the Inter-State River Disputes Act to set up a single tribunal with several benches for faster disposal of disputes in a time-bound manner; and
- (e) if so, the present status of the aforesaid move?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) The Committee on Allocation of Natural Resources (CANR), chaired by Shri Ashok Chawla, has not made any recommendation regarding amendment of Easements Act.
- (b) & (c) Do not arise in view of reply to part (a) above.
- (d) & (e) Yes, Madam. The proposal of a single Tribunal for faster disposal of all Inter State River Water Disputes is under process. The proposal, inter-alia, prescribes time limits for disposal of matters referred to the Tribunal.